

taken into account and adjusted when the properties of the Indian nationals/companies concerned are restored to them by the Government of Pakistan in terms of the Tashkent Agreement or when any amount becomes payable to them on that account.

(b) Payments are yet to commence. Claims amounting to Rs. 109 crores approximately have been registered with the Custodian of Enemy Property, India.

Sale of Jeeps by Defence Department in Connection with Mid-term Elections 1971.

12 SHRI JYOTIRMOY BOSU : Will the Minister of DEFENCE be pleased to state :

(a) the number of jeeps manufactured for the Defence Department during the last three years ;

(b) how many jeeps were sold by the Department of various Parties and individuals from the old and new stocks respectively in connection with the Mid-term elections which took place in March, 1971 ;

(c) the full particulars of the parties and individuals to whom the jeeps were sold ; and

(d) the number of jeeps sold to each ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) and (b). Presumably the honourable member is referring the Willys Jeeps.

3046 Nos Willys' Jeeps were purchased by the Army during the years 1968 to 1970. No sales of new Willys jeeps are made by the Defence Ministry to any political party or to individual. Discarded jeeps are normally disposed of by public auction through the DGS&D. However, releases of jeeps at pre-determined prices are also made to Members of Legislatures, charitable/educational/social welfare institutions requiring vehicles for their bonafide use and to ex-servicemen according to the general orders in force. None of these Jeeps were released to Political parties. No discarded jeeps have been released except in accordance with the general orders in force.

(c) and (d). Do not arise in view of answer to parts (a) and (b) above.

Comprehensive Plan for Rehabilitating Emergency Commissioned Officers

13. SHRI R. R. SINGH DEO : Will the Minister of DEFENCE be pleased to state :

(a) why a comprehensive plan has not been worked out so far for rehabilitating the released Emergency Commissioned Officers ; and

(b) how long it will take to work out such a plan ?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM) : (a) and (b). All possible steps have been and are being taken to re-settle the released ECOs in suitable civil jobs or in civil employment schemes. These are detailed in the attached statement.

Statement

STEPS TAKEN BY GOVERNMENT FOR THE REHABILITATION OF EMERGENCY COMMISSIONED OFFICERS

Reservations have been made in All India and Central Services for released FCOs/SSCOs both in respect of permanent and long term temporary vacancies to be filled by direct recruitment as follows :

IAS/IFS	—	20%
IPS	—	27%
Class I	—	25%
Class II	—	27%

The reserved vacancies in All India and Central Services are filled up by a special Competitive examination held by the UPSC exclusively for the EC/SSCOs. They have only to appear in three papers namely, Essay, 'General English' and 'General Knowledge'. The age limits in their case have been relaxed and the prescribed age limit i.e. 24 years is taken as on 1st August of the year of joining the pre-commissioning training.